

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

M.A. 414 of 2001
(O.A. 794 of 1992)

Date of order : 28.6.2001

Present : Hon'ble Mr. D. Purakayastha, Judicial Member

UNION OF INDIA & ORS

VS

CHUNILAL BHATTACHARYA & ORS

For the petitioners :Mr. C.Samadder, counsel

For the OPs : Mr. N.C.Bhattacharjee, Counsel

O R D E R

In this MA, the respondents of OA have prayed for three months' time to comply with the order dated 26.2.2001 passed in the OA. The MA was filed on 18.5.2001.

2. In the order dt. 26.2.2001 the respondents were directed to give the benefit of the Apex Court judgement referred to therein to the applicants within three months and to give all consequential benefits thereon within further two months thereafter. The time to give the benefits of seniority and promotion as per the order was to expire on 26.5.2001 and the time to give the consequential benefits will expire on 26.7.2001.

3. After hearing the 1d. counsel for the petitioners of the MA and going through the averments made in the MA, I am not satisfied with the reason assigned for seeking extension of time.

4. However, considering the facts and circumstances of the case and for the ends of justice, by way of last chance, the respondents are allowed time of one month from to-day to comply with the order regarding fixation of seniority and giving promotion to the applicants and the consequential monetary benefits shall have to be paid within one month thereafter. This order is passed subject to payment of cost of Rs. 2000/- to the applicants of OA as condition precedent.

MA stands disposed of accordingly.

MEMBER(J)